

**GOVERNMENT OF INDIA
INFORMATION AND BROADCASTING
LOK SABHA**

UNSTARRED QUESTION NO:4285

ANSWERED ON:20.02.2014

SEXUAL HARASSMENT OF WOMEN EMPLOYEES OF PRASAR BHARATI

Bhadana Shri Avtar Singh

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is fact that several women employees of Prasar Bharati have levelled sexual harassment charges against senior Doordarshan/AIR officials;

(b) if so, the details of the cases of sexual harassment reported during the last three years, case-wise;

(c) whether the National Commission for Women (NCW) report took strong exception to the lack of a redressal mechanism for sexual harassment complaints in Prasar Bharati; and

(d) if so, the details thereof and action taken against senior officials of Prasar Bharati for sexual harassment?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI MANISH TEWARI)

(a), (b) & (d): Yes Sir. The information is being collected and the information not prohibited for disclosure under the provisions of the "Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013", will be laid on the table of the House.

(c): The National Commission for Women (NCW) in its enquiry report has recommended for providing resources and support to the complainant if she wants to go ahead with police complaint, sensitization workshops on prevention of sexual harassment for the employees, aligning the existing Women's Cell into Internal Complaints Committee (ICC), publicizing ICC, reassuring staff of the positive handling of sexual harassment complaints, sensitizing administration for addressing the complaints seriously, etc.